



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 4/2021
M.A. No. 6/2021**

This the 5th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Vajir Singh
Aged about 33 years
S/o Rampal Singh
R/o V.P.O. Waiser, Tehsil Madlauda
Distt. Panipat, Haryana-132113
Post : Lecturer English (Guest Teacher)
Group-B.

... Applicant


(through Mr. Anuj Aggarwal , Advocate)

Versus

1. Directorate of Education
Through its Director
Govt. of NCT of Delhi
Old Secretariat Building
Civil Lines, Delhi-110054.
2. Govt. Sarvodaya Bal Vidyalaya
Through its Principal
H-Block, Sultan Puri
New Delhi-110086.

... Respondents

(through Ms. Esha Mazumdar, Advocate)

ORDER (Oral)**Justice L. Narasimha Reddy, Chairman:**

The applicant states that he is working as a Guest Teacher in the Department of Education, Govt. of NCT of Delhi. The appointment is subject to the condition that the persons, so appointed, would be replaced as and when the regular selection and appointment takes place.

2. The applicant contends that the respondents are not following the principle of “last come first go” in the context of replacing the Guest Teachers, as and when regular candidates are appointed.

3. We heard Mr. Anuj Aggarwal, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents, at the stage of admission.

4. Even according to the applicant, he is now continuing as a Guest Teacher. In the OA, it is stated that the Government has framed a policy, to be followed in the context of replacement of Guest Teachers, with

the regular teachers. It is only when the guidelines are violated or the applicant is discontinued, contrary to any settled principles of law, that he can approach the Tribunal.



4. The present OA is filed on mere apprehension. It is fairly well settled that no relief can be granted on the basis of mere apprehension. The OA is accordingly dismissed. It is, however, left open to the applicant to approach the Tribunal, in case he faces any adverse orders or steps from the respondents.

There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/sunil/jyoti/vb/